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07648/98

27/3/98 Present: Sh. B. S. Charya, Comsct  
for the appl.

Heard, and disposed of by  
a D. Bench of Hon'ble Sh. S. R. Adiguru, M.L.A.  
and Hon'ble Sh. S. L. Asamina Than, M.P.  
Order on separate sheet.

BB  
17  
6-5-98

-2-

Central Administrative Tribunal

Principal Bench: New Delhi

O.A. No. 648/98

New Delhi this the 27th day of March 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Chander Bhan

S/O Siri Dalmor Singh

R/O 186, Sham Park, Main Sahibabad,

Distt. Ghaziabad.

.....Applicant

(By Advocate: Shri B.S. Charya)

Versus

1. The Commissioner of Police,

Delhi Police Headquarters,

MSC Building, New Delhi.

2. Union of India,

Ministry of Home Affairs,

Government of India,

New Delhi.

3. The Deputy Commissioner of Police  
(Provisioning & Lines) Delhi Police,  
Old Police Lines,  
Delhi.

Respondents  
(By Advocate: None)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant impugns the dismissal order dated 18.6.97 and prays for consequential benefits.

2. We have heard Shri B.S. Charya, counsel for the applicant.

3. Shri Charya states that pursuant to the impugned dismissal order, applicant had filed an appeal on 18.6.87, and upon receipt of the same respondents had sought to ascertain the position regarding the criminal cases pending against him and had advised him to file copies of the judgements in the criminal cases, as and when they were decided, to enable them to dispose of the appeal. Shri Charya states that thereafter by representations dated 28.4.97, 26.5.97 and 23.6.97, the applicant furnished copies of the judgements in two criminal cases acquitting him and requested the respondents to dispose of his appeal but the same has not yet been disposed of.

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4. If these contentions are correct, we dispose of this O.A. with a direction to respondents to dispose of applicant's appeal dated 18.6.87 in accordance with rules and instructions within three months from the date of receipt of a copy of this order. If any grievance still survives it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law if so advised.

4. The O.A. stands disposed of accordingly. No costs.

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)

Member (J)

S.R. Adige  
(S.R. Adige)  
Vice-Chairman (A)

CC.